

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 736/MP/2025

Subject : Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) read with Regulation 22.4 (b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking extension of the current effective/start date of connectivity/GNA of 31.07.2025 till 31.07.2026 on account of delays caused due to the ongoing augmentation works at the Bachau Substation being undertaken by Power Grid Corporation of India Limited (PGCIL), delays in grant of necessary approvals for power drawl by appropriate authorities, and unresolved Right of Way (RoW)/ Law and Order issues, which are in the nature of Force Majeure events and are beyond the control of the Petitioners.

Petitioner : Welspun Living Limited (WLL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Corrigendum to RoP for the hearing dated 17.2.2026

For paragraph 2, the following paragraphs shall be substituted:

“2. The Commission, however, directed the parties to furnish the following information/clarification on their respective affidavit(s) within three weeks:

(a) The Petitioner to file the implementation status of 220kV DTL and 220kV bus extension with 220kV bays at Bhachau S/s, under its scope.

(b) CTUIL to provide the following:

(i) POWERGRID vide its affidavit dated 25.11.2025 has submitted that award of contract for the scheme was issued on 16.8.2025 by POWERGRID for which the Petitioner was granted GNA_{RE}. While CTUIL, in its notice dated 11.6.2025, has mentioned that the Petitioner's GNA_{RE} would be made effective from 31.7.2025,

CTUIL is to clarify whether it was informed by POWERGRID regarding the completion of the scheme by July 2025? If yes, relevant supporting documents to be filed thereof.

(ii) The status of implementation of transmission system meant for Petitioner's GNA_{RE}, along with its scheduled effectiveness date.

(iii) Clarify as to whether or not the instant transmission system ought not to have been planned by the Petitioner in terms of Regulation 12.5 of the GNA Regulations.

3. *The Petition will be listed for hearing on 23.4.2026."*

2. Except for the above, all other terms contained in the RoP dated 17.2.2026 in Petition No. 736/MP/2025 shall remain unchanged.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)